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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

CP No.155/2007
In MA No.259/2007
In OA No.2572/2004

New Delhi this the 26th day of July, 2007

Hon'ble Mr. Justice M. Ramachandran, Vice Chairman(J)
Hon'ble Mrs. Neena Ranjan, Member (A)

Sh. Satish Singh
S/o Sh. Dharam Pal Singh,
Working as Ticket Collector
At Northern Railway Station
Shaibabad, Distt. Ghaziabad (U.P) Applicant
(By Advocate: Sh. Yogesh Sharma)

Versus

1. Shri V.N. Mathur,
General Manager,
Northern Railway, Baroda House,
New Delhi.
2. Sh. Uprit Singh
Divisional Commercial Manager,
Muradabad Division, Northern Railway,
Muradabad.
3. Sh. P.K. Jain,
Division Commercial Manager,
Muradabad Division, Northern Railway, Delhi
Division, DRM Office, State Entry Road,
New Delhi. ... Respondents
(By Advocate: Sh. R.L. Dhawan)

O R D E R(Oral)

Hon'ble Mr. Justice M. Ramachandran, VC(J)

Learned counsel for applicant submits that he has been instructed to withdraw the CP. Permission is granted as not opposed. Meanwhile, a request for release of arrears of salary to the applicant is highlighted.

Learned counsel for respondents submits that if representation is filed, it

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would be duly looked into without delay. This submission is recorded. CP is closed. Respondents will stand discharged.

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(Mrs. Neena Ranjan)
Member (A)



(M. Ramachandran)
Vice Chairman (J)

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